

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 648 OF 2018 IN**  
**DFR NO.1904 OF 2018**

**Dated: 28<sup>th</sup> May, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Clean Wind Power (Manvi) Pvt. Ltd.**

... **Appellant(s)**

**Vs.**

**Karnataka Electricity Regulatory Commission & Ors.**

... **Respondent(s)**

Counsel for the Appellant (s) : Mr. Gopal Jain, Sr. Adv.  
Mr. Sakya Singha Chaudhuri  
Mr. Avijeet Lala  
Ms. Shikha Pandey  
Mr. Akshay Shandilya  
Ms. Astha Sharma

Counsel for the Respondent(s) : ---

**ORDER**

**(IA No. 648 of 2018 - For Urgent Listing)**

The learned senior counsel, Mr. Gopal Jain, appearing for the Appellant submitted that, there is urgency in this matter which has been explained satisfactorily and sufficient reasons have been given in the application. The same may kindly be accepted and IA No. 648 of 2018 may kindly be allowed.

Submission made by the learned senior counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the submission made by the learned senior counsel appearing for the Appellant and reasons stated in the application showing urgency of the matter, the same is accepted and IA No. 648 of 2018 is allowed.

**DFR NO. 1904 OF 2018**

Registry is directed to list this matter for admission on 30.05.2018, if the defects are cured.

**(S.D. Dubey)**  
**Technical Member**

*tpd/vt*

**(Justice N.K. Patil)**  
**Judicial Member**